

\220ITEM NO.26

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M V RAMESH

Criminal Appeal No(s). 265/2016

MATRU

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

Date : 03/05/2017 This appeal was called on for hearing today.

For Appellant(s)

Mr. Shiv Kumar Suri (AC),Adv.

For Respondent(s)

Mr. Abhishth Kumar,Adv.

Mr. Aishwarya Pathak,Adv.

Mr. Ardhendumauli Kumar Prasad,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the parties shall be at liberty to file the additional documents, if any, within a period of four weeks. After expiry of four weeks, list the matter before the Hon'ble Court.

(M V RAMESH)

Registrar

MG